COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal No. 231 of 2017 & IA No. 569 of 2017

Dated: 8th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Powerlinks Transmission Limited Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Vishal Anand Mr. Akshat Jain

Mr. Ashutosh Kr. Srivastava

ORDER I.A. No. 569 of 2017

(Appl. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant. For the reasons stated in the application, the application is allowed.

Appeal NO. 231 of 2017

Admit. Issue notice to the Respondents returnable on 14.09.2017. Dasti, in addition, is permitted.

List the matter on <u>26.09.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson